Prevention of access

It is hereby understood and agreed, subject otherwise to the terms, conditions and exclusions of the Policy and endorsed hereon, that coverage under business interruption section shall extend to include loss or reduction resulting from cessation, interruption, interference or inhabitation to the business as consequence of physical destruction of or damage to property belonging to the Insured or property within a radius of 5 kms from the insured premises (inland only & excluding port blockage) which prevents or hinders the use of or access to the premises.

The total liability under this section is limited to maximum of 4 weeks over and above the policy BI deductible.

The indemnity provided herein shall be subject to the limit of indemnity as specified in The Schedule.